

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDIA SPORTS FLASHES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	INDIA SPORTS FLASHES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01 st August 2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22219DL2016PTC303793
5.	Address of the registered office and principal office (if any) of corporate debtor	70-A/23, Third Floor, Rama Road, Industrial Area, Najafgarh Road, New Delhi- 110015
6.	Insolvency commencement date in respect of corporate debtor	11 th August 2021 (date of pronouncement of order) 13 th August 2021 (date of receiving of the order)
7.	Estimated date of closure of insolvency resolution process	07 th February 2022 (180 days from 11 th August 2021)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Prateek Kathuria IBBI Regd. no.: IBBI/IPA-001/IP-P-02110/2020-2021/13278
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 43C, Krishna Enclave, Janta Flats, Ashok Vihar III, Satyawati College, New Delhi-110052 Email id: fcaprteek99@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Name: Prateek Kathuria Regd. No.: IBBI/IPA-001/IP-P-02110/2020-2021/13278 Address: 908, D Mall, Netaji Subhash Place, Pitampura- 100 034 Email: ip.indiasports@gmail.com
11.	Last date for submission of claims	25 th August 2021 (14 days from 11 th August 2021)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms are available at: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the India Sports Flashes Private Limited on 11th August 2021 (order received on 13th August 2021).

The creditors of India Sports Flashes Private Limited, are hereby called upon to submit their claims with proof on or before 25th August 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Prateek Kathuria
Interim Resolution Professional
IBBI/IPA-001/IP-P-02110/2020-2021/13278
Address :- 43 C Krishna Enclave,
JantaFlats,Ashok Vihar-III
North West Delhi, New Delhi 110052
Contact No.- 9810917935
Email :- ip.indiasports@gmail.com

Date: 15th August 2021
Place: New Delhi